

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 612  
IB-1934/PB/2019**

**IN THE MATTER OF:  
Punjab National Bank**

**...PETITIONER**

**Vs.**

**M/s. Interdil Asia Ltd.**

**...RESPONDENT**

**Section**

**U/s 7 of IB Code, 2016**

**Order delivered on 19.01.2023  
(Virtual Hearing)**

**Coram:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)  
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Financial Creditor**

**:Adv. Dyuti Ghai, Proxy  
Counsel for Mr.  
S.K.Sharma**

**For the RD**

**:Adv. Shankari Mishra**

**For the Respondent/Corporate Debtor**

**:AdvocateAditya Dewan**

**ORDER**

Due to paucity of time, matter is adjourned to **24.02.2023**.

**Sd/-  
(COURT OFFICER)**